IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.1602/97   dt.30-7-98

Between

J. Vasan   : Applicant

and

1. Union of India, rep. by
Secretary to Govt.of India
Min. of Defence
New Delhi

2. Director General of
   Electrical & Mech. Engg. (EME/Civ.I)
Army Headquarters, DHQ PO
New Delhi 110011

3. Commandant
Headquarters,
1 EME Centre
Secunderabad 87   : Respondents

Counsel for the applicant   : V. Venkateswara Rao
                                              Advocate

Counsel for the respondents   : N.R. Devaraj
                                              Sr.CGSC

Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

OA.1602/97   dt.30-7-98

Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.)

Heard Sri V. Venkateswara Rao and Sri N.R. Devaraj.

1.   The OA was heard for some time. The learned counsel for the applicant submits that the original order in the OA.1379/94 itself has to be reviewed to get benefits to the applicants in that OA. Hence, he submits that he will file a Review Petition in this connection and desires to withdraw this OA in view of the above.

2.   The application is disposed of as withdrawn with a liberty to file Review Petition in accordance with law.
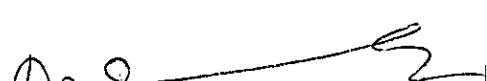
(R. Rangarajan)
Member(Admn.)

Dated July 30, 98
Dictated in Open Court

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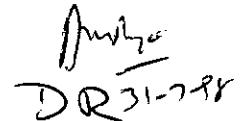
Copy to:

1. Secretary, Govt. of India, Min.of Defence, New Delhi.

2. Director General of Electrical & Mech.Engg.,
   (EME/Civ.I) Army Head Quarters, DHQ PO,
   New Delhi.

3. Commandant Head Quarters, 1, EME Centre,
   Secunderabad.

4. One copy to Mr.V.Venkateswara Rao, Advocate,CAT,Hyderabad.

5. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.
6. One copy to D.R(A),CAT,Hyderabad.

7. One duplicate copy.

YLKR

(7)

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COMPARED BY   APPROVED BY

IN THE-CENTRAL ADMINISTRATIVE TRIBUNAL
         HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

                    AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
                                    M(B)

DATED: 30/7/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

                    in

C.A.NO. 1602/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

- 4 AUG 1998

हैदराबाद न्यायपीठ
HYDERABAD BENCH